

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.201
CP(IB)/14(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Jindal (India) Limited
V/s
Kunal Structure (India) Private Limited

.....Applicant

.....Respondent

Order delivered on: 22/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)

PRESENT:

For the Applicant : Mr. Shyam Kumar, Adv. a.w. Ms. Iqra Khan, Adv.
For the Respondent : Mr. Devang Nanavati, Adv. a.w Vishwas Shah, Adv.
Mr. Masoom Shah, Adv

ORDER

Ld. Counsel for the applicant submitted that they have not received NeSL certificate, hence, seeks adjournment.

List for further consideration on 03.09.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)